Q.No.999 Question was cancelled.

GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 1000

TO BE ANSWERED ON THE 28TH JULY, 2021/ SRAVANA 6, 1943 (SAKA)

CRIME AGAINST SENIOR CITIZENS

1000. SHRI PARIMAL NATHWANI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is concerned that crimes against senior citizens who are living alone have increased in recent years;
- (b) if so, whether Government has collected any data regarding the number of crimes against senior citizens across the country;
- (c) if so, the details thereof; and
- (d) the corrective action taken by Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY KUMAR MISHRA)

- (a) to (c): National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". The published reports are available till the year 2019. Specific data in respect of senior citizens who are living alone is not centrally maintained.
- (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against senior citizens rest with the

respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

Government accords utmost priority to the safety of Senior Citizens.

The Ministry of Home Affairs has issued advisories to the States/UTs on
'Implementation of National Policy on Older Persons' and also on
'Protection of Life and Property of Senior Citizens'. These advisories are
available in www.mha.gov.in.

Further, the Maintenance and Welfare of Parents and Senior Citizens (MWPSC) Act, 2007 prescribes that State Governments are to develop a Comprehensive Action Plan for protection of life and property of senior citizens. The MWPSC Act, 2007 also has provisions for punishment of children or relative, who abandons senior citizens, imprisonment upto three months or fine of upto Rs. 5000/- or both.
